CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 961/GT/2025

Subject	:	Petition for truing up of the tariff, for the period 2019-24, in respect of Vindhyachal Super Thermal Power Station Stage-V (500 MW).
Petitioner	:	NTPC Limited
Respondent(s)	:	MPPMCL & 6 others.
Date of hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Venkatesh, Advocate, NTPC Shri Aashwyn Singh, Advocate, NTPC Shri Jatin Katiyar, Advocate, NTPC Ms. Ishika Talwar, Advocate, NTPC Shri Ashutosh K. Srivastava, Advocate, NTPC Shri Anup Jain, Advoacte, MSEDCL Ms. Nishtha Goel, Advoacte, MSEDCL Ms. Ashwini Rajan, Advoacte, MSEDCL Shri Varun K Chopra, Advocate, MPPMCL

Record of Proceedings

The matter was called out for a hearing through virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the Petition has been filed for truing up of tariff for the tariff period 2019-24, for Vindhyachal Super Thermal Power Station Stage-V (500 MW).

3. The learned counsel for the Respondent, MSEDCL, sought time to file its reply to the Petition. The learned counsel for the Respondent, MPMCL, submitted that it has already filed its reply in the matter.

4. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, after serving a copy on the Respondents, on or before **20.11.2026:**

a. ***Form-15****: The amount of depreciation, if any, allocated to fuel coal and forming part of the landed cost of fuel.*

b. ***Ash Transportation****: It is noted from the Auditor-certified statement furnished by the Petitioner in respect of Ash transportation expenses that the claimed expenditure includes liabilities. Submit the year-wise expenditure incurred on a cash basis and outstanding liabilities, if any, of the claimed Ash transportation expenses.*

5. The Respondents are permitted to file their replies to the Petition as well as the additional information submitted by the Petitioner, on or before **4.12.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **18.12.2026.** The parties shall ensure completion of pleadings within the due dates.

6. The Petition shall be listed for hearing on **29.12.2026**.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Legal)